

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA

UNSTARRED QUESTION NO.637

TO BE ANSWERED ON THE 26TH FEBRUARY, 2016

OROP SCHEME

637. SHRI DEVAJIBHAI G. FATEPARA:
SHRI CHARANJEET SINGH RORI:
ADV. JOICE GEORGE:
SHRI SANJAY DHOTRE:
SHRI MULLAPPALLY RAMACHANDRAN:
SHRI BHARTRUHARI MAHTAB:
SHRI DUSHYANT CHAUTALA:
SHRI K.N. RAMACHANDRAN:
SHRI ALOK SANJAR:
SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) the present status of implementation of the One Rank One Pension (OROP) scheme including the funds allocated for the purpose;
- (b) whether the Government has received representations from various Ex-Servicemen Associations and beneficiaries regarding anomalies and their dissatisfaction with the order of OROP scheme;
- (c) if so, whether the Government has appointed a Judicial Committee to look into the anomalies in implementation of the said scheme;
- (d) if so, the details thereof including the main recommendations of the Committee and if not, the time by which it is likely to submit its report; and
- (e) the other steps taken / proposed to be taken by the Government for effective implementation of the OROP scheme in a time-frame manner?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

j{k k jkT; ea=h

¼jko banzthr flag½

- (a) Detailed instructions along with OROP tables on implementation of OROP have been issued on 3.2.2016. Considering the requirement for implementation of "One Rank One Pension", the expenditure ceiling for Defence Pensions in BE 2016-2017 has been increased from Rs.69,876 crores to Rs.82,332.66 crores.**

.....2/-

(b) Yes, Madam.

(c) & (d): Yes, Madam. One member Judicial Committee has been appointed on 14.12.2015 to look into the anomalies arising out of implementation of OROP. The Judicial Committee will submit its report in six months.

(e) The following instructions have been issued to Pension Disbursing Agencies(PDAs) for effective implementation of OROP:

(i). The arrears on account of revision of pension from 01.07.2014 be paid in four equal half yearly instalments. However, family pensioners including those in receipt of Special/Liberalized family pension and all Gallantry award winners shall be paid arrears in one instalment.

(ii). Any required information, if not available in record may be referred to Pension Sanctioning Authority(PSA) concerned who will provide the requisite information from the available records within 15 days to the PDAs.

(iii). In case of any doubt, PDA may immediately take up the matter with nodal officers of respective PSAs, the details of which shall be notified by Pr. CDA(P) Allahabad in their implementation instructions.
